

PUBLIC ANNOUNCEMENT

to the Shareholders of
IID FORGINGS LIMITED

**Corrigendum to the Public Announcement (PA), which appeared
in this Newspaper on September 21, 2005**

1. The Schedule of activity pertaining to the Open offer has been changed and shall be read as under.

SCHEDULE OF THE MAJOR ACTIVITIES OF THE OFFER

Sr. No.	Activity	Original Schedule Day and Date	Revised Schedule Day and Date
1.	Date of Public Announcement (PA)	Wednesday, September 21, 2005	Wednesday, September 21, 2005
2.	Specified Date	Friday, October 14, 2005	Friday, October 14, 2005
3.	Last Date for a Competitive Bid(s)	Wednesday, October 12, 2005	Wednesday, October 12, 2005
4.	Date by which Letter of Offer will be dispatched to the Shareholders	Wednesday, November 02, 2005	Monday, November 21, 2005
5.	Offer Opening Date	Friday, November 11, 2005	Wednesday, November 30, 2005
6.	Last Date for the Revision of the Offer Price / Number of Equity Shares.	Monday, November 21, 2005	Thursday, December 08, 2005
7.	Last date to withdraw acceptance tendered by shareholders	Friday, November 25, 2005	Wednesday, December 14, 2005
8.	Offer Closing Date	Wednesday, November 30, 2005	Monday, December 19, 2005
9.	Date by which the acceptance / rejection would be intimated and the corresponding payment for the acquired equity shares and / or the unaccepted equity shares / share certificates will be dispatched.	Thursday, December 15, 2005	Tuesday, January 03, 2006

The above dates where ever it appeared in the Original Public Announcement to be read accordingly.

2. Please note that seller shall not be eligible to participate in the offer, hence read in continuation of para

9.1 **"and seller (based on letter received from seller)"**

3. The consideration as mentioned in PA at Para 1.2 has been paid to seller.

4. The trading in the shares of the Target Company is allowed at Bombay Stock Exchange Limited.

The Acquirer, Archana A. Mittal accepts full responsibility for the information contained in this Corrigendum to Public Announcement and also for the obligations of the Acquirer as laid down in the SEBI (SAST) Regulations, 1997 and subsequent amendments made thereof.

This Corrigendum to Public Announcement will also be available on SEBI's website at www.sebi.gov.in



**Issued by Manager to the Offer:
Chartered Capital and Investment Limited**

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Contact Person: **Mr. Deepak Singhvi**

On behalf of the Acquirer

Place : Mumbai

Date : November 17, 2005